
(2021) 02 DEL CK 0023

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 318 Of 2021, Criminal Miscellaneous Application No. 1619 Of 2021

Jahid And Ors

APPELLANT

Vs

State (Govt Nct Of Delhi)

RESPONDENT

Date of Decision : 03-02-2021

Acts Referred:

Indian Penal Code, 1860 — Section 34, 308, 323, 341, 427, 435, 506

Citation : (2021) 02 DEL CK 0023

Hon'ble Judges : Suresh Kumar Kait, J

Bench : Single Bench

Advocate : Arpit Bhalla, Panna Lal Sharma

Final Decision : Disposed Of

Judgement

Suresh Kumar Kait, J

The hearing has been conducted through video conferencing.

1. Vide this petition, quashing of FIR No. 160/2013, under Sections 323/341/427/435/308/506/34 IPC, registered at police station Pandav Nagar, Delhi

is sought by petitioners.

2. Notice issued.

3. Mr. Panna Lal Sharma, learned Additional Public Prosecutor for respondent No.1/State accepts notice and submits respondents No.2,3 and 5 to 7

are present through video conference and they have been identified by the Investigating Officer of this case, who is also present through video

conferencing. Learned Additional Public Prosecutor for State further submits that respondent No.4-Neeraj is not present as he is in judicial custody is

some other case registered at police station Pandav Nagar, Delhi.

4. With the consent of learned counsel for the parties, the present petition is taken up for final hearing and disposal.

5. The present petition has been filed on the ground that with the intervention of common friends and well wishers, the dispute between the parties has been resolved in terms of Compromise Deed dated 17.10.2020.

6. Respondents No. 2, 3 and 5 to 7 are present through video conferencing and have affirmed the factum of settlement with petitioners in terms of

Compromise Deed dated 17.10.2020 and they submit that they do not wish to prosecute the matter any further. This petition is accompanied by

affidavits of respondents No. 2,3 and 5 to 7 as well as respondent No.4- Neeraj (attested by Jail Superintendent).

7. Keeping in view that the dispute between the parties has been amicably resolved, this Court is inclined to quash the FIR in question, as no useful

purpose would be served in continuing with the proceedings arising out of the present FIR.

8. For the reasons afore-noted, FIR No. 160/2013, under Sections 323/341/427/435/308/506/34 IPC, registered at police station Pandav Nagar, Delhi

and consequent proceedings emanating therefrom are quashed.

9. The petition is, accordingly, allowed and disposed of.

10. Pending application also stands disposed of.

11. The order be uploaded on the website of this Court forthwith.